NOTICE
(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **High Court of Bombay at Goa**, which has come into effect from 06.06.2022 (Partially modified w.e.f. 13.06.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 22.08.2022 :**

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **M. S. SONAK** **AND** The Hon'ble Shri Justice **R. N. LADDHA** **Commercial Appellate Division Bench** **[Regular Division Bench]**	**MONDAY, TUESDAY AND 1st SESSION OF WEDNESDAY** For admission, hearing and order matters therein :- Civil and Criminal matters and applications therein pertaining to Division Bench.
2	The Hon'ble Shri Justice **M. S. SONAK** **Single Bench-I**	**THURSDAY, FRIDAY and 2nd Session of WEDNESDAY,** All Civil matters except matters assigned to Single Bench-II.
3	The Hon'ble Shri. Justice **R. N. LADDHA** **[Single Bench-II]**	**THURSDAY, FRIDAY and 2nd Session of WEDNESDAY,** All Criminal matters pertaining to Single Bench. Civil matters for admission, hearing and order matters therein :- (i) Land Acquisition Cases.

NOTE

A) On Monday and Tuesday, the urgent mentioning and placing of the matters pertaining to the Single Bench-I and II are allowed before the respective Courts after the Judicial Work of the Division Bench is over or as per the convenience of the Court.

B) On Thursday and Friday, the urgent mentioning and placing of the matters pertaining to the Regular Division Bench is allowed after the Judicial work of Single Bench is over or as per the convenience of the Court.

C) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri Justice M.S. Sonak** is allowed before the Court presided over by the **Hon'ble Shri Justice R.N. Laddha** and vice versa.

NOTES

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,)
Bombay.)
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Date : 18th August 2022)

By Order,

(V. R. Kachare)
Registrar (Judl-I)